# GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 183 ANSWERED ON FRIDAY, THE 15<sup>TH</sup> DECEMBER, 2017 [AGRAHAYANA 24, 1939 (SAKA)]

### **COMPLIANCE OF SEXUAL HARASSMENT AT WORKPLACE ACT**

#### QUESTION

#### 183. SHRIMATI MEENAKASHI LEKHI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether all the companies are complying to the provisions of the Sexual Harassment at Workplace Act and if so, the details thereof;
- (b) whether there are reports of companies not adhering to the provisions and if so, the punitive actions instituted against them by the Government; and
- (c) whether there has been a decline in such cases over the past three years and if so, the details thereof?

## **ANSWER**

MINISTER OF STATE FOR LAW AND JUSTICE (SHRI P. P. CHAUDHARY)
AND CORPORATE AFFAIRS

(a) to (c): All the companies registered under the Companies Act, 2013 are required to follow the provisions of the 'Sexual Harassment at Workplace Act', in letter and spirit. But the monitoring of implementation of this Act in respect of private companies rests with the State Governments concerned, in accordance with Section 23 of

the said Act. Hence this information is not maintained by the Ministry of Corporate Affairs.

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